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1956



CUSTOMS CONVENTION

on

CONTAINERS

and

PROTOCOL OF SIGNATURE

done at Geneva on 18 May 1956



CONVENTION DOUANIÈRE

relative aux

CONTAINERS

et

PROTOCOLE DE SIGNATURE

en date, à Genève, du 18 mai 1956

CUSTOMS CONVENTION ON CONTAINERS

PREAMBLE

The Contracting Parties,

Desiring to develop and to facilitate the use of containers in international traffic,

Have agreed as follows:

CHAPTER I DEFINITIONS

Article 1

For the purpose of this Convention:

(a) The term "import duties and import taxes" shall mean not only Customs duties but also all duties and taxes whatsoever chargeable by reason of importation;

(b) The term "container" shall mean an article of transport equipment (lift-van, movable tank or other similar structure):

(i) Of a permanent character and accordingly strong enough to be suitable for repeated use;

(ii) Specially designed to facilitate the carriage of goods, by one or more modes of transport, without intermediate reloading;

(iii) Fitted with devices permitting its ready handling, particularly its transfer from one mode of transport to another;

(iv) So designed as to be easy to fill and empty; and

(v) Having an internal volume of one cubic metre or more;

and shall include the normal accessories and equipment of the container, when imported with the container; the term "container" includes neither vehicles nor conventional packing;

(c) The term "persons" shall mean both natural and legal persons unless the context otherwise requires.

CHAPTER II

TEMPORARY IMPORTATION FREE OF IMPORT DUTIES AND IMPORT TAXES AND FREE OF IMPORT PROHIBITIONS AND RESTRICTIONS

Article 2

Each of the Contracting Parties shall grant temporary admission free of import duties and import taxes and free of import prohibitions and restrictions, subject to re-exportation and to the other conditions laid down in articles 3 to 6 below, to containers when they are imported loaded to be re-exported either empty or loaded, or imported empty to be re-exported loaded. Each Contracting Party shall retain the right to withhold these facilities in the case of containers which are imported on purchase or otherwise taken into effective possession and control by a person resident or established in its territory; the same applies to containers imported from a country which does not apply the provisions of this Convention.

Article 3

Containers temporarily imported free of import duties and import taxes shall be re-exported within three months from the date of importation. This period may be extended for

CONVENTION DOUANIERE RELATIVE AUX CONTAINERS

PRÉAMBULE

Les parties contractantes,

Désireuses de développer et de faciliter l'emploi des containers dans les transports internationaux,

Sont convenues de ce qui suit:

CHAPITRE PREMIER

DÉFINITIONS

Article premier

Aux fins de la présente Convention, on entend:

a) Par "droits et taxes d'entrée", non seulement les droits de douane, mais aussi tous droits et taxes quelconques exigibles du fait de l'importation;

b) Par "container", un engin de transport (cadre, citerne amovible ou autre engin analogue):

i) Ayant un caractère permanent et étant de ce fait suffisamment résistant pour permettre son usage répété;

ii) Spécialement conçu pour faciliter le transport de marchandises, sans rupture de charge, par un ou plusieurs moyens de transport;

iii) Muni de dispositifs le rendant facile à manipuler, notamment lors de son transbordement d'un moyen de transport à un autre;

iv) Conçu de façon à être facile à remplir et à vider; et

v) D'un volume intérieur d'au moins un mètre cube;

ainsi que les accessoires et équipement normaux du container à condition qu'ils soient importés avec celui-ci; le mot "container" ne comprend ni les emballages usuels ni les véhicules;

c) Par "personnes", à la fois les personnes physiques et les personnes morales, à moins que le contraire ne résulte du contexte.

CHAPITRE II

IMPORTATION TEMPORAIRE EN FRANCHISE DES DROITS ET TAXES D'ENTRÉE ET SANS PROHIBITIONS NI RESTRICTIONS D'IMPORTATION

Article 2

Chacune des parties contractantes admettra temporairement en franchise des droits et taxes d'entrée, sans prohibitions ni restrictions d'importation, à charge de réexportation et sous les autres conditions prévues aux articles 3 à 6 ci-après, les containers qui sont importés pleins pour être réexportés vides ou pleins ou importés vides pour être réexportés pleins. Chacune des parties contractantes se réserve le droit de ne pas appliquer ce régime aux importations de containers achetés par une personne domiciliée ou établie dans son pays ou dont une telle personne a acquis d'une autre manière la possession effective et la disposition; la même réserve s'applique aux containers importés d'un pays n'appliquant pas les dispositions de la présente Convention.

Article 3

La réexportation des containers importés temporairement en franchise des droits et taxes d'entrée aura lieu dans les trois mois qui suivront la date de l'importation. Pour des

valid reasons by the Customs authorities within the limits laid down by the legislation in force in the territory into which containers have been temporarily imported.

Article 4

1. Notwithstanding the requirement of re-exportation laid down in article 3, the re-exportation of badly damaged containers shall not be required, in the case of duly authenticated accidents, provided that the containers:

(a) Are subjected to the import duties and import taxes to which they are liable; or

(b) Are abandoned free of all expense to the Exchequer of the country into which they were imported temporarily; or

(c) Are destroyed, under official supervision, at the expense of the parties concerned, any salvaged parts and materials being subjected to the import duties and import taxes to which they are liable; as the Customs authorities may require.

2. When a container temporarily imported cannot be re-exported as a result of a seizure, other than a seizure made at the suit of private persons, the requirement of re-exportation laid down in article 3 shall be suspended for the duration of the seizure.

Article 5

1. Component parts imported for the repair of a particular container already temporarily imported shall be admitted temporarily free of import duties and import taxes and free of import prohibitions and restrictions.

2. Replaced parts which are not re-exported shall be liable to import duties and import taxes except where, in conformity with the regulations of the country concerned, they may be abandoned free of all expense to the Ex-

chequer or destroyed, under official supervision, at the expense of the parties concerned.

Article 6

The procedure for the temporary admission of containers and component parts free of import duties and import taxes shall be governed by the regulations in force in the territory of each Contracting Party.

CHAPTER III

TECHNICAL CONDITIONS APPLICABLE TO CONTAINERS WHICH MAY BE ACCEPTED FOR TRANSPORT UNDER CUSTOMS SEAL

Article 7

Each of the Contracting Parties which applies a system of transport of containers under Customs seal shall accept for such transport containers complying with the provisions of the regulations contained in Annex 1 and shall apply the approval procedures laid down in Annex 2.

CHAPTER IV

MISCELLANEOUS PROVISIONS

Article 8

The Contracting Parties shall endeavour not to introduce Customs procedures which might have the effect of impeding the development of international transport by containers.

Article 9

Any breach of the provisions of this Convention, any substitution, false declaration or act having the effect of causing a person or an article improperly to benefit from the facilities provided for in this Convention, may render the offender liable in the country where the offence was committed to the penalties prescribed by the laws of that country.

raisons valables, cette période pourra être prorogée par les autorités douanières dans les limites prescrites par la législation en vigueur sur le territoire où le container a été importé temporairement.

Article 4

1. Nonobstant l'obligation de réexportation prévue à l'article 3, la réexportation, en cas d'accident dûment établi, des containers gravement endommagés ne sera pas exigée, pourvu qu'ils soient, selon ce que les autorités douanières exigent:

a) Soumis aux droits et taxes d'entrée dus en l'espèce; ou

b) Abandonnés francs de tous frais au Trésor public du pays d'importation temporaire; ou

c) Détruits, sous contrôle officiel, aux frais des intéressés, les déchets et les pièces récupérées étant soumis aux droits et taxes d'entrée dus en l'espèce.

2. Lorsqu'un container importé temporairement ne pourra être réexporté par suite d'une saisie et que cette saisie n'aura pas été pratiquée à la requête de particuliers, l'obligation de réexportation prévue à l'article 3 sera suspendue pendant la durée de la saisie.

Article 5

1. Les pièces détachées importées pour servir à la réparation d'un container déterminé déjà importé temporairement seront admises temporairement en franchise des droits et taxes d'entrée et sans prohibitions ni restrictions d'importation.

2. Les pièces remplacées non réexportées seront passibles des droits et taxes d'entrée à moins que, conformément à la réglementation du pays intéressé, elles ne soient abandonnées franches de tous frais au Trésor public ou bien

détruites, sous contrôle officiel, aux frais des intéressés.

Article 6

La procédure et les modalités d'application relatives à l'admission temporaire en franchise des droits et taxes d'entrée des containers et pièces détachées seront déterminées par la réglementation en vigueur sur le territoire de chaque partie contractante.

CHAPITRE III

CONDITIONS TECHNIQUES APPLICABLES AUX CONTAINERS POUVANT ÊTRE ADMIS AU TRANSPORT SOUS SCHELLEMENT DOUANIER

Article 7

Chacune des parties contractantes qui applique un régime de transport sous scellement douanier pour les containers admettra sous ce régime les containers qui répondent aux dispositions du règlement qui figure à l'annexe 1 et appliquera les procédures d'agrément prévues à l'annexe 2.

CHAPITRE IV

DISPOSITIONS DIVERSES

Article 8

Les parties contractantes s'efforceront de ne pas instituer de formalités douanières qui pourraient avoir pour effet d'entraver le développement des transports internationaux par containers.

Article 9

Toute infraction aux dispositions de la présente Convention, toute substitution, fausse déclaration ou manœuvre ayant pour effet de faire bénéficier indûment une personne ou un objet des régimes prévus par la présente Convention exposera le contrevenant, dans le pays où l'infraction a été commise, aux sanctions prévues par la législation de ce pays.

Article 10

Nothing in this Convention shall prevent Contracting Parties which form a Customs or economic union from enacting special provisions applicable to persons resident or established in one of the countries forming that union.

Article 11

Each Contracting Party shall have the right to deny the benefit of temporary importation free of import duties and import taxes and free of import prohibitions and restrictions to, or to withdraw that benefit from, containers which are used, even occasionally, for the purpose of loading goods within the frontiers of the country into which the container is imported, for deposit within those frontiers.

CHAPTER V

FINAL PROVISIONS

Article 12

1. Countries members of the Economic Commission for Europe and countries admitted to the Commission in a consultative capacity under paragraph 8 of the Commission's terms of reference, may become Contracting Parties to this Convention:

- (a) By signing it;
- (b) By ratifying it after signing it subject to ratification;
- (c) By acceding to it.

2. Such countries as may participate in certain activities of the Economic Commission for Europe in accordance with paragraph 11 of the Commission's terms of reference may become Contracting Parties to this Convention by acceding thereto after its entry into force.

3. The Convention shall be open for signature until 31 August 1956 inclusive. Thereafter, it shall be open for accession.

4. Ratification or accession shall be effected by the deposit of an instrument with the Secretary-General of the United Nations.

Article 13

1. This Convention shall come into force on the ninetieth day after five of the countries referred to in article 12, paragraph 1, have signed it without reservation of ratification or have deposited their instruments of ratification or accession.

2. For any country ratifying or acceding to it after five countries have signed it without reservation of ratification or have deposited their instruments of ratification or accession, this Convention shall enter into force on the ninetieth day after the said country has deposited its instrument of ratification or accession.

Article 14

1. Any Contracting Party may denounce this Convention by so notifying the Secretary-General of the United Nations.

2. Denunciation shall take effect fifteen months after the date of receipt by the Secretary-General of the notification of denunciation.

Article 15

This Convention shall cease to have effect if, for any period of twelve consecutive months after its entry into force, the number of Contracting Parties is less than five.

Article 16

1. Any country may, at the time of signing this Convention without reservation of ratification or of depositing its instrument of rati-

Article 10

Aucune disposition de la présente Convention n'exclut le droit pour les parties contractantes qui forment une union douanière ou économique de prévoir des règles particulières applicables aux personnes qui sont domiciliées ou établies dans les pays faisant partie de cette union.

Article 11

Chaque partie contractante aura la faculté de refuser ou de retirer le bénéfice de l'importation temporaire en franchise des droits et taxes d'entrée et sans prohibitions ni restrictions d'importation aux containers qui, même occasionnellement, sont utilisés pour charger des marchandises à l'intérieur des frontières du pays où le container est importé et les décharger à l'intérieur des mêmes frontières.

CHAPITRE V

DISPOSITIONS FINALES

Article 12

1. Les pays membres de la Commission économique pour l'Europe et les pays admis à la Commission à titre consultatif conformément au paragraphe 8 du mandat de cette commission peuvent devenir parties contractantes à la présente Convention:

- a) En la signant;
- b) En la ratifiant après l'avoir signée sous réserve de ratification;
- c) En y adhérant.

2. Les pays susceptibles de participer à certains travaux de la Commission économique pour l'Europe en application du paragraphe 11 du mandat de cette commission peuvent devenir parties contractantes à la présente Convention en y adhérant après son entrée en vigueur.

3. La Convention sera ouverte à la signature jusqu'au 31 août 1956 inclus. Après cette date, elle sera ouverte à l'adhésion.

4. La ratification ou l'adhésion sera effectuée par le dépôt d'un instrument auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 13

1. La présente Convention entrera en vigueur le quatre-vingt-dixième jour après que cinq des pays mentionnés au paragraphe 1 de l'article 12 l'auront signée sans réserve de ratification ou auront déposé leur instrument de ratification ou d'adhésion.

2. Pour chaque pays qui la ratifiera ou y adhèrera après que cinq pays l'auront signée sans réserve de ratification ou auront déposé leur instrument de ratification ou d'adhésion la présente Convention entrera en vigueur le quatre-vingt-dixième jour qui suivra le dépôt de l'instrument de ratification ou d'adhésion dudit pays.

Article 14

1. Chaque partie contractante pourra dénoncer la présente Convention par notification adressée au Secrétaire général de l'Organisation des Nations Unies.

2. La dénonciation prendra effet quinze mois après la date à laquelle le Secrétaire général en aura reçu notification.

Article 15

La présente Convention cessera de produire ses effets si, après son entrée en vigueur, le nombre des parties contractantes est inférieur à cinq pendant une période quelconque de douze mois consécutifs.

Article 16

1. Tout pays pourra, lorsqu'il signera la présente Convention sans réserve de ratification ou lors du dépôt de son instrument de rati-

fication or accession or at any time thereafter, declare by notification addressed to the Secretary-General of the United Nations that this Convention shall extend to all or any of the territories for the international relations of which it is responsible. The Convention shall extend to the territory or territories named in the notification as from the ninetieth day after its receipt by the Secretary-General or, if on that day the Convention has not yet entered into force, at the time of its entry into force.

2. Any country which has made a declaration under the preceding paragraph extending this Convention to any territory for whose international relations it is responsible may denounce the Convention separately in respect of that territory in accordance with the provisions of article 14.

Article 17

1. Any dispute between two or more Contracting Parties concerning the interpretation or application of this Convention shall so far as possible be settled by negotiation between them.

2. Any dispute which is not settled by negotiation shall be submitted to arbitration if any one of the Contracting Parties in dispute so requests and shall be referred accordingly to one or more arbitrators selected by agreement between the Parties in dispute. If within three months from the date of the request for arbitration the Parties in dispute are unable to agree on the selection of an arbitrator or arbitrators, any of those Parties may request the Secretary-General of the United Nations to nominate a single arbitrator to whom the dispute shall be referred for decision.

3. The decision of the arbitrator or arbitrators appointed under the preceding paragraph shall be binding on the Contracting Parties in dispute.

Article 18

1. Each Contracting Party may, at the time of signing, ratifying, or acceding to, this Convention, declare that it does not consider itself as bound by article 17 of the Convention. Other Contracting Parties shall not be bound by article 17 in respect of any Contracting Party which has entered such a reservation.

2. Any Contracting Party having entered a reservation as provided for in paragraph 1 may at any time withdraw such reservation by notifying the Secretary-General of the United Nations.

3. No other reservation to this Convention shall be permitted.

Article 19

1. After this Convention has been in force for three years, any Contracting Party may, by notification to the Secretary-General of the United Nations, request that a conference be convened for the purpose of reviewing the Convention. The Secretary-General shall notify all Contracting Parties of the request and a review conference shall be convened by the Secretary-General if, within a period of four months following the date of notification by the Secretary-General, not less than one third of the Contracting Parties notify him of their concurrence with the request.

2. If a conference is convened in accordance with the preceding paragraph, the Secretary-General shall notify all the Contracting Parties and invite them to submit within a period of three months such proposals as they may wish the Conference to consider. The Secretary-General shall circulate to all Contracting Parties the provisional agenda for the conference together with the texts of such proposals at least three months before the date on which the conference is to meet.

fication ou d'adhésion ou à tout moment ultérieur, déclarer, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, que la présente Convention sera applicable à tout ou partie des territoires qu'il représente sur le plan international. La Convention sera applicable au territoire ou aux territoires mentionnés dans la notification à dater du quatre-vingt-dixième jour après réception de cette notification par le Secrétaire général ou, si à ce jour la Convention n'est pas encore entrée en vigueur, à dater de son entrée en vigueur.

2. Tout pays qui aura fait, conformément au paragraphe précédent, une déclaration ayant pour effet de rendre la présente Convention applicable à un territoire qu'il représente sur le plan international pourra, conformément à l'article 14, dénoncer la Convention en ce qui concerne ledit territoire.

Article 17

1. Tout différend entre deux ou plusieurs parties contractantes touchant l'interprétation ou l'application de la présente Convention sera, autant que possible, réglé par voie de négociation entre les parties en litige.

2. Tout différend qui n'aura pas été réglé par voie de négociation sera soumis à l'arbitrage si l'une quelconque des parties contractantes en litige le demande et sera, en conséquence, renvoyé à un ou plusieurs arbitres choisis d'un commun accord par les parties en litige. Si, dans les trois mois à dater de la demande d'arbitrage, les parties en litige n'arrivent pas à s'entendre sur le choix d'un arbitre ou des arbitres, l'une quelconque de ces parties pourra demander au Secrétaire général de l'Organisation des Nations Unies de désigner un arbitre unique devant lequel le différend sera renvoyé pour décision.

3. La sentence de l'arbitre ou des arbitres désignés conformément au paragraphe précédent sera obligatoire pour les parties contractantes en litige.

Article 18

1. Chaque partie contractante pourra, au moment où elle signera ou ratifiera la présente Convention ou y adhérera, déclarer qu'elle ne se considère pas liée par l'article 17 de la Convention. Les autres parties contractantes ne seront pas liées par l'article 17 envers toute partie contractante qui aura formulé une telle réserve.

2. Toute partie contractante qui aura formulé une réserve conformément au paragraphe 1 pourra à tout moment lever cette réserve par une notification adressée au Secrétaire général de l'Organisation des Nations Unies.

3. Aucune autre réserve à la présente Convention ne sera admise.

Article 19

1. Après que la présente Convention aura été en vigueur pendant trois ans, toute partie contractante pourra, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, demander la convocation d'une conférence à l'effet de reviser la présente Convention. Le Secrétaire général notifiera cette demande à toutes les parties contractantes et convoquera une conférence de revision si, dans un délai de quatre mois à dater de la notification adressée par lui, le tiers au moins des parties contractantes lui signifient leur assentiment à cette demande.

2. Si une conférence est convoquée conformément au paragraphe précédent, le Secrétaire général en avisera toutes les parties contractantes et les invitera à présenter, dans un délai de trois mois, les propositions qu'elles souhaiteraient voir examiner par la conférence. Le Secrétaire général communiquera à toutes les parties contractantes l'ordre du jour provisoire de la conférence, ainsi que le texte de ces propositions, trois mois au moins avant la date d'ouverture de la conférence.

3. The Secretary-General shall invite to any conference convened in accordance with this article all countries referred to in article 12, paragraph 1, and countries which have become Contracting Parties under article 12, paragraph 2.

Article 20

1. Any Contracting Party may propose one or more amendments to this Convention. The text of any proposed amendments shall be transmitted to the Secretary-General of the United Nations who shall transmit it to all Contracting Parties and inform all other countries referred to in article 12, paragraph 1.

2. Any proposed amendment circulated in accordance with the preceding paragraph shall be deemed to be accepted if no Contracting Party expressed an objection within a period of six months following the date of circulation of the proposed amendment by the Secretary-General.

3. The Secretary-General shall, as soon as possible, notify all Contracting Parties whether an objection to the proposed amendment has been expressed. If an objection to the proposed amendment has been expressed, the amendment shall be deemed not to have been accepted and shall be of no effect whatever. If no such objection has been expressed the amendment shall enter into force for all Contracting Parties three months after the expiry of the period of six months referred to in the preceding paragraph.

4. Independently of the amendment procedure laid down in paragraphs 1, 2 and 3 of this article, the annexes to this Convention may be modified by agreement between the competent Administrations of all the Contracting Parties. The Secretary-General shall fix the date of entry into force of the new texts resulting from such modifications.

Article 21

In addition to the notifications provided for in articles 19 and 20, the Secretary-General of the United Nations shall notify the countries referred to in article 12, paragraph 1, and the countries which have become Contracting Parties under article 12, paragraph 2, of:

(a) Signatures, ratifications and accessions under article 12;

(b) The dates of entry into force of this Convention in accordance with article 13;

(c) Denunciations under article 14;

(d) The termination of this Convention in accordance with article 15;

(e) Notifications received in accordance with article 16;

(f) Declarations and notifications received in accordance with article 18, paragraphs 1 and 2;

(g) The entry into force of any amendment in accordance with article 20.

Article 22

The Protocol of Signature of this Convention shall have the same force, effect and duration as the Convention itself of which it shall be considered to be an integral part.

Article 23

After 31 August 1956, the original of this Convention shall be deposited with the Secretary-General of the United Nations, who shall transmit certified true copies to each of the countries mentioned in article 12, paragraphs 1 and 2.

3. Le Secrétaire général invitera à toute conférence convoquée conformément au présent article tous les pays visés au paragraphe 1 de l'article 12, ainsi que les pays devenus parties contractantes en application du paragraphe 2 de l'article 12.

Article 20

1. Toute partie contractante pourra proposer un ou plusieurs amendements à la présente Convention. Le texte de tout projet d'amendement sera communiqué au Secrétaire général de l'Organisation des Nations Unies, qui le communiquera à toutes les parties contractantes et le portera à la connaissance des autres pays visés au paragraphe 1 de l'article 12.

2. Tout projet d'amendement qui aura été transmis conformément au paragraphe précédent sera réputé accepté si aucune partie contractante ne formule d'objections dans un délai de six mois à compter de la date à laquelle le Secrétaire général aura transmis le projet d'amendement.

3. Le Secrétaire général adressera le plus tôt possible à toutes les parties contractantes une notification pour leur faire savoir si une objection a été formulée contre le projet d'amendement. Si une objection a été formulée contre le projet d'amendement, l'amendement sera considéré comme n'ayant pas été accepté et sera sans aucun effet. En l'absence d'objection, l'amendement entrera en vigueur pour toutes les parties contractantes trois mois après l'expiration du délai de six mois visé au paragraphe précédent.

4. Indépendamment de la procédure d'amendement prévue ci-dessus aux paragraphes 1, 2 et 3 du présent article, les annexes à la présente Convention peuvent être modifiées par accord entre les administrations compétentes de toutes les parties contractantes. Le Secrétaire général fixera la date d'entrée en

vigueur des nouveaux textes résultant de telles modifications.

Article 21

Outre les notifications prévues aux articles 19 et 20, le Secrétaire général de l'Organisation des Nations Unies notifiera aux pays visés au paragraphe 1 de l'article 12, ainsi qu'aux pays devenus parties contractantes en application du paragraphe 2 de l'article 12:

a) Les signatures, ratifications et adhésions en vertu de l'article 12;

b) Les dates auxquelles la présente Convention entrera en vigueur conformément à l'article 13;

c) Les dénonciations en vertu de l'article 14;

d) L'abrogation de la présente Convention conformément à l'article 15;

e) Les notifications reçues conformément à l'article 16;

f) Les déclarations et notifications reçues conformément aux paragraphes 1 et 2 de l'article 18;

g) L'entrée en vigueur de tout amendement conformément à l'article 20.

Article 22

Le Protocole de signature de la présente Convention aura les mêmes force, valeur et durée que la Convention elle-même dont il sera considéré comme faisant partie intégrante.

Article 23

Après le 31 août 1956, l'original de la présente Convention sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies, qui en transmettra des copies certifiées conformes à chacun des pays visés aux paragraphes 1 et 2 de l'article 12.

IN WITNESS WHEREOF, the undersigned, being duly authorized thereto, have signed this Convention.

DONE at Geneva, this eighteenth day of May one thousand nine hundred and fifty-six, in a single copy in the English and French languages, each text being equally authentic.

FOR ALBANIA:

FOR AUSTRIA:

FOR BELGIUM:

FOR BULGARIA:

FOR BYELORUSSIAN SSR:

FOR CZECHOSLOVAKIA:

FOR DENMARK:

EN FOI DE QUOI, les soussignés, à ce dûment autorisés, ont signé la présente Convention.

FAIT à Genève, le dix-huit mai mil neuf cent cinquante-six, en un seul exemplaire, en langues anglaise et française, les deux textes faisant également foi.

POUR L'ALBANIE:

POUR L'AUTRICHE:

Sous réserve de ratification
Dr. Josef STANGELBERGER

POUR LA BELGIQUE:

Sous réserve de ratification
LEROY

POUR LA BULGARIE:

POUR LA BIÉLORUSSIE:

POUR LA TCHÉCOSLOVAQUIE:

POUR LE DANEMARK:

**FOR THE FEDERAL REPUBLIC
OF GERMANY:**

**POUR LA RÉPUBLIQUE FÉDÉRALE
D'ALLEMAGNE:**

**Subject to ratification
Rudolf STEG**

FOR FINLAND:

POUR LA FINLANDE:

FOR FRANCE:

**POUR LA FRANCE:
Sous réserve de ratification
DE CURTON**

FOR GREECE:

POUR LA GRÈCE:

FOR HUNGARY:

**POUR LA HONGRIE:
Sous réserve de ratification
Simon FERENCZ**

FOR ICELAND:

POUR L'ISLANDE:

FOR IRELAND:

POUR L'IRLANDE:

FOR ITALY:

**POUR L'ITALIE:
Sous réserve de ratification
NOTARANGELI**

FOR LUXEMBOURG:

POUR LE LUXEMBOURG:

Sous réserve de ratification

R. LOGELIN

FOR THE NETHERLANDS:

POUR LES PAYS-BAS:

Pour le Royaume en Europe*

Sous réserve de ratification

W. H. J. VAN ASCH VAN WIJCK

FOR NORWAY:

POUR LA NORVÈGE:

FOR POLAND:

POUR LA POLOGNE:

Sous réserve de ratification et sous réserve que le Gouvernement de la République Populaire de Pologne ne se considère pas lié par l'article 17 de la Convention.**

Jerzy KOSZYK

FOR PORTUGAL:

POUR LE PORTUGAL:

FOR ROMANIA:

POUR LA ROUMANIE:

FOR SPAIN:

POUR L'ESPAGNE:

Translation by the Secretariat of the United Nations:

* For the Realm in Europe.

** Subject to ratification and subject to the reservation that the Government of the People's Republic of Poland does not consider itself as bound by article 17 of the Convention.

FOR SWEDEN:

POUR LA SUÈDE:

Sous réserve de ratification

G. DE SYDOW

FOR SWITZERLAND:

POUR LA SUISSE:

Sous réserve de ratification

Ch. LENZ

FOR TURKEY:

POUR LA TURQUIE:

FOR UKRAINIAN SSR:

POUR L'UKRAINE:

**FOR THE UNION OF SOVIET
SOCIALIST REPUBLICS:**

**POUR L'UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES:**

**FOR THE UNITED KINGDOM OF GREAT
BRITAIN AND NORTHERN IRELAND:**

**POUR LE ROYAUME-UNI DE GRANDE-
BRETAGNE ET D'IRLANDE DU NORD:**

Subject to ratification

James C. WARDROP

FOR THE UNITED STATES OF AMERICA:

POUR LES ETATS-UNIS D'AMÉRIQUE:

FOR YUGOSLAVIA:

POUR LA YUGOSLAVIE:

Annex 1

REGULATIONS
ON TECHNICAL CONDITIONS APPLICABLE TO CONTAINERS
WHICH MAY BE ACCEPTED FOR TRANSPORT UNDER CUSTOMS SEAL

Annexe 1

REGLEMENT
SUR LES CONDITIONS TECHNIQUES APPLICABLES AUX CONTAINERS
POUVANT ETRE ADMIS AU TRANSPORT SOUS SCHELEMENT DOUANIER

Annex 1

REGULATIONS ON TECHNICAL CONDITIONS APPLICABLE TO CONTAINERS WHICH MAY BE ACCEPTED FOR TRANSPORT UNDER CUSTOMS SEAL

The conditions on which containers may be approved for the purpose of transport under Customs seal shall be as follows:

Article 1

GENERAL

1. The container shall be durably marked with the name and address of its owner, with particulars of its tare and with identification marks and numbers.¹ It shall be constructed and equipped in such a manner that:

(a) Customs seals can be simple and effectively affixed thereto;

(b) No goods can be removed from or introduced into the sealed part of the container without obvious damage to it or without breaking the seals;

(c) It contains no spaces where goods may be hidden.

2. The container shall be so constructed that all spaces in the form of compartments, receptacles or other recesses which are capable of holding goods are readily accessible for Customs inspection.

3. Should any empty spaces be formed by the different layers of the sides, floor and roof of the container, the inside surface shall be firmly fixed, solid and unbroken and incapable of being dismantled without leaving obvious traces.

4. Containers to be approved in accordance with the procedure referred to in Annex 2, paragraph 1, shall have on one of their outside walls a frame to hold the certificate of approval, which shall be covered on both sides by transparent plastic sheets hermetically sealed together. This frame shall be so designed as to protect the certificate of approval and to make it impossible to extract the certificate without breaking the seal that will be affixed in order to prevent the removal of the certificate; it shall also adequately protect the seal.

¹ It is not necessary to show the full name and address of well-known railway administrations.

Article 2

STRUCTURE OF CONTAINER

1. The sides, floor and roof of the container shall be constructed of plates, boards or panels of sufficient strength, of adequate thickness, and welded, riveted, grooved or jointed in such a way as not to leave any gaps in the structure through which access to the contents can be obtained. The various parts shall fit each other exactly and be so arranged that it is impossible either to move or remove them without leaving visible traces or damaging the Customs seals.

2. Essential joints, such as bolts, rivets, etc., shall be seated on the outside, protrude on the inside and be bolted, riveted or welded in a satisfactory manner. If the bolts holding the essential parts of the sides, floor and roof are seated on the outside, the other bolts may be seated on the inside, provided that the nut is properly welded on the outside and is not covered with non-transparent paint. However, by analogy with provisions regarding railway wagons, the following conditions shall apply to containers conveyed exclusively by rail under Customs seal: essential joints, such as bolts, rivets, etc., shall, where practicable, be seated on the outside, and shall be bolted, riveted or welded in a satisfactory manner. Where it is necessary for bolts to be seated on the inside with securing nuts on the outside, the bolt ends shall be riveted or welded over the nuts.

3. Apertures for ventilation shall be allowed provided their longest side does not exceed 400 mm. If they permit direct access to the interior of the container, they shall be covered with metal gauze or perforated metal screens (maximum dimension of holes: 3 mm. in both cases) and protected by welded metal lattice-work (maximum dimension of holes: 10 mm.). If they do not permit direct access to the interior of the container (for example, by means of multiple-bend air ducts), they shall be provided with the same protective devices but the dimensions of the holes may be increased to 10 mm. and 20 mm.

Annexe 1

REGLEMENT SUR LES CONDITIONS TECHNIQUES APPLICABLES AUX CONTAINERS POUVANT ETRE ADMIS AU TRANSPORT SOUS SCHELLEMENT DOUANIER

Pour pouvoir être agréés en vue du transport sous scellement douanier, les containers répondront aux conditions suivantes:

Article premier

GÉNÉRALITÉS

1. Le container portera de façon durable l'indication du nom et de l'adresse du propriétaire, ainsi que l'indication de la tare et des marques et numéros d'identification¹. Il sera construit et aménagé de telle façon:

a) Qu'un scellement douanier puisse y être apposé de manière simple et efficace;

b) Qu'aucune marchandise ne puisse être extraite de la partie scellée du container ou y être introduite sans effraction laissant des traces visibles ou sans rupture du scellement;

c) Qu'aucun espace ne permette de dissimuler des marchandises.

2. Le container sera construit de telle sorte que tous les espaces, tels que compartiments, récipients ou autres logements, capables de contenir des marchandises soient facilement accessibles pour les visites douanières.

3. Au cas où il subsisterait des espaces vides entre les diverses cloisons formant les parois, le plancher et le toit du container, le revêtement intérieur sera fixe, complet, continu et tel qu'il ne puisse pas être démonté sans laisser de traces visibles.

4. Tout container à agréer selon la procédure mentionnée au paragraphe 1 de l'annexe 2 sera pourvu sur l'une des parois extérieures d'un cadre destiné à recevoir le certificat d'agrément; ce certificat sera revêtu des deux côtés de plaques transparentes en matière plastique hermétiquement soudées ensemble. Le cadre sera conçu de telle manière qu'il protège le certificat d'agrément et qu'il soit impossible d'en extraire celui-ci sans briser le scellement qui sera apposé afin d'empêcher l'enlèvement dudit certificat; il devra également protéger ce scellement de manière efficace.

¹ Il n'est pas nécessaire d'indiquer le nom complet et l'adresse des administrations de chemins de fer notoirement connues.

Article 2

STRUCTURE DU CONTAINER

1. Les parois, le plancher et le toit du container seront formés de plaques, de planches ou de panneaux suffisamment résistants d'une épaisseur appropriée, et soudés, rivés, bouvetés ou assemblés de façon à ne laisser aucun interstice permettant l'accès au contenu. Ces éléments s'adapteront exactement les uns aux autres et seront fixés de telle manière qu'il soit impossible d'en déplacer ou d'en retirer aucun sans laisser de traces visibles d'effraction ou sans endommager le scellement douanier.

2. Les organes d'assemblage essentiels tels que les boulons, les rivets, etc., seront placés de l'extérieur, dépasseront à l'intérieur et seront boulonnés, rivés ou soudés de manière satisfaisante. Sous réserve que les boulons qui retiennent les parties essentielles des parois, du plancher et du toit soient placés de l'extérieur, les autres boulons pourront être placés de l'intérieur, à condition que l'écrou soit soudé de manière satisfaisante à l'extérieur et ne soit pas recouvert d'une peinture opaque. Toutefois, par analogie avec les dispositions relatives aux wagons, les conditions suivantes seront applicables aux containers transportés sous scellement douanier uniquement par chemin de fer: les organes d'assemblage essentiels tels que les boulons, les rivets, etc., seront placés de l'extérieur lorsque cela sera possible et seront boulonnés, rivés ou soudés de manière satisfaisante. Lorsqu'il sera nécessaire que les boulons soient placés de l'intérieur avec les écrous à l'extérieur, ils seront rivés ou soudés sur les écrous.

3. Les ouvertures de ventilation seront autorisées à condition que leur plus grande dimension ne dépasse pas 400 mm. Lorsqu'elles permettront l'accès direct à l'intérieur du container, elles seront munies d'une toile métallique ou d'une plaque de métal perforée (dimension maximale des trous: 3 mm dans les deux cas) et seront protégées par un grillage métallique soudé (dimension maximale des mailles: 10 mm). Lorsqu'elles ne permettent pas l'accès direct à l'intérieur du container (par exemple grâce à des systèmes à coudes ou chicanes), elles seront munies des mêmes dispositifs, mais les dimensions

respectively (instead of 3 mm. and 10 mm.). It shall not be possible to remove these devices from outside the container without leaving visible traces. Metal gauze shall be of wire at least 1 mm. in diameter and so made that single strands cannot be pushed together and that the size of individual holes cannot be increased without leaving visible traces.

4. Apertures for drainage shall be allowed provided their longest side does not exceed 35 mm. They shall be covered with metal gauze or perforated metal screens (maximum dimension of holes: 3 mm. in both cases) protected by welded metal lattice-work (maximum dimension of holes: 10 mm.). It shall not be possible to remove these devices from outside the container without leaving visible traces.

Article 3

CLOSING SYSTEMS

1. Doors and all other closing systems of containers shall be fitted with a device which shall permit simple and effective Customs sealing. This device shall either be welded to the sides of doors where these are of metal, or secured by at least two bolts, riveted or welded to the nuts on the inside.

2. Hinges shall be so made and fitted that doors and other closing systems cannot be lifted off the hinge-pins, once shut; the screws, bolts, hinge-pins and other fasteners shall be welded to the outer parts of the hinges. These requirements shall be waived, however, where the doors and other closing systems have a locking device inaccessible from the outside which, once it is applied, prevents the doors from being lifted off the hinge-pins.

3. Doors shall be so constructed as to cover all interstices and ensure complete and effective closure.

4. Containers shall be provided with a satisfactory device for protecting the Customs seal, or shall be so constructed that the Customs seal is adequately protected.

Article 4

CONTAINERS FOR SPECIAL USE

1. The foregoing conditions shall apply to insulated and refrigerator containers, tank containers, furniture containers and to containers specially built for air transport in so far as they are not incompatible with the technical requirements which such containers must fulfil in accordance with their use.

2. The flanges (filler caps), drain cocks and man-holes of tank containers shall be so constructed as to allow simple and effective Customs sealing.

Article 5

FOLDING OR COLLAPSIBLE CONTAINERS

Folding or collapsible containers are subject to the same conditions as non-folding or non-collapsible containers, provided that the locking devices enabling them to be folded or collapsed allow of Customs sealing and that no part of such containers can be moved without breaking the seals.

Article 6

TRANSITIONAL PROVISIONS

The following dispensations shall be allowed until 31 December 1960:

(a) The protection of apertures for ventilation and of apertures for drainage, by welded metal lattice-work (article 2, paragraphs 3 and 4) shall not be obligatory, except in the case of ventilation apertures fitted with multiple-bend air ducts;

(b) The device for protecting the Customs seal (article 3, paragraph 4) shall not be obligatory.

des trous et mailles de ceux-ci pourront être portés respectivement à 10 mm et 20 mm (au lieu de 3 mm et 10 mm). Il ne devra pas être possible d'enlever ces dispositifs de l'extérieur sans laisser de traces visibles. Les toiles métalliques seront constituées par des fils d'au moins 1 mm de diamètre et fabriquées de manière que les fils ne puissent être rapprochés les uns des autres et qu'il soit impossible d'élargir les trous sans laisser de traces visibles.

4. Les ouvertures d'écoulement seront autorisées à condition que leur plus grande dimension ne dépasse pas 35 mm. Elles seront munies d'une toile métallique ou d'une plaque de métal perforée (dimension maximale des trous: 3 mm dans les deux cas) et protégées par un grillage métallique soudé (dimension maximale des mailles: 10 mm). Il ne devra pas être possible d'enlever ces dispositifs de l'extérieur sans laisser de traces visibles.

Article 3

SYSTÈMES DE FERMETURE

1. Les portes et tous autres modes de fermeture du container comporteront un dispositif permettant un scellement douanier simple et efficace. Ce dispositif sera soit soudé aux parois des portes si elles sont métalliques, soit fixé au moins par deux boulons qui, à l'intérieur, seront rivés ou soudés sur les écrous.

2. Les charnières seront fabriquées et agencées de manière telle que les portes et autres modes de fermeture ne puissent être retirés de leurs gonds, une fois fermés; les vis, verrous, pivots et autres fixations seront soudés aux parties extérieures des charnières. Toutefois, ces conditions ne seront pas exigées lorsque les portes et autres modes de fermeture comprendront un dispositif de verrouillage non accessible de l'extérieur, qui, une fois fermé, ne permette plus de retirer les portes de leurs gonds.

3. Les portes seront construites de manière à couvrir tout interstice et à assurer une fermeture complète et efficace.

4. Le container sera muni d'un dispositif adéquat de protection du scellement douanier ou sera construit de telle manière que le scellement douanier se trouve suffisamment protégé.

Article 4

CONTAINERS À UTILISATION SPÉCIALE

1. Les prescriptions ci-dessus s'appliquent aux containers isothermes, réfrigérants et frigorifiques, aux containers-citernes, aux containers de déménagement et aux containers spécialement construits pour le transport aérien dans la mesure où elles sont compatibles avec les caractéristiques techniques que la destination de ces containers impose.

2. Les flasques (capuchons de fermeture), les robinets de conduite et les trous d'homme de containers-citernes seront aménagés de façon à permettre un scellement douanier simple et efficace.

Article 5

CONTAINERS REPLIABLES OU DÉMONTABLES

Les containers repliables ou démontables sont soumis aux mêmes conditions que les containers non repliables ou non démontables, sous la réserve que les dispositifs de verrouillage permettant de les replier ou de les démonter puissent être scellés par la douane et qu'aucune partie de ces containers ne puisse être déplacée sans que ces scellés soient brisés.

Article 6

DISPOSITIONS TRANSITOIRES

Les facilités suivantes seront accordées jusqu'au 31 décembre 1960:

a) La protection, par un grillage métallique, des ouvertures de ventilation autres que celles comportant un système à coudes ou chicanes et des ouvertures d'écoulement (article 2, paragraphes 3 et 4) ne sera pas obligatoire;

b) Le dispositif de protection du scellement douanier (article 3, paragraphe 4) ne sera pas obligatoire.

Annex 2

**PROCEDURES FOR THE APPROVAL AND IDENTIFICATION OF CONTAINERS
COMPLYING WITH THE TECHNICAL CONDITIONS SET FORTH
IN THE REGULATIONS CONTAINED IN ANNEX 1**

Annexe 2

**PROCEDURES RELATIVES A L'AGREMENT ET A L'IDENTIFICATION DES CONTAINERS
QUI REpondent AUX CONDITIONS TECHNIQUES
PREVUES DANS LE REGLEMENT FIGURANT A L'ANNEXE 1**

Annex 2

**PROCEDURES FOR THE APPROVAL AND IDENTIFICATION OF CONTAINERS
COMPLYING WITH THE TECHNICAL CONDITIONS SET FORTH
IN THE REGULATIONS CONTAINED IN ANNEX 1**

1. The procedure for the approval of containers shall be as follows:

(a) Containers may be approved by the competent authorities of the country in which the owner is resident or established or by those of the country where the container is used for the first time for transport under Customs seal.

(b) The date and serial number of the approval decision must be specified.

(c) A certificate of approval conforming to the attached standard form shall be issued for approved containers. This certificate shall be printed in the language of the country of issue and in French; and the various headings shall be numbered, so that the text may be more readily understood in the other languages. The certificate shall be covered on both sides by hermetically sealed transparent plastic sheets.

(d) The certificate shall accompany the container; it shall be inserted in the protective frame mentioned in article 1, paragraph 4, of Annex 1 and so sealed that it cannot be extracted from the protective frame without breaking the seal.

(e) Containers shall be produced every two years to the competent authorities for purposes of inspection and renewal of approval where appropriate.

(f) Approval shall lapse if the essential features of the container are altered or on change of ownership.

2. Notwithstanding the provisions of paragraph 1 above, containers conveyed only by rail which are owned or registered by a railway administration which is a member of the International Union of Railways (UIC), may, unless the competent authorities of the country of that railway administration require otherwise, be approved and periodically inspected by the said administration, and the fact that such containers comply with the technical conditions prescribed in the regulations shall be indicated by the sign

i

 on the outside of containers. No certificate of approval shall be required for containers bearing this sign.

Annexe 2

**PROCEDURES RELATIVES A L'AGREMENT ET A L'IDENTIFICATION DES CONTAINERS
QUI REPENDENT AUX CONDITIONS TECHNIQUES
PREVUES DANS LE REGLEMENT FIGURANT A L'ANNEXE 1**

1. La procédure d'agrément sera la suivante:

a) Les containers pourront être agréés par les autorités compétentes du pays où est domicilié ou établi le propriétaire ou par celles du pays où le container est utilisé pour la première fois pour un transport sous scellement douanier.

b) La décision d'agrément comportera obligatoirement l'indication de la date et du numéro d'ordre.

c) L'agrément donnera lieu à la délivrance d'un certificat d'agrément dont le texte sera conforme au modèle ci-joint. Ce certificat sera imprimé dans la langue du pays de délivrance et en français; les différentes rubriques seront numérotées pour faciliter la compréhension du texte dans les autres langues. Le certificat sera revêtu des deux côtés de plaques transparentes en matière plastique hermétiquement soudées ensemble.

d) Le certificat accompagnera le container; il sera inséré dans le cadre protecteur mentionné à l'article premier, paragraphe 4, de l'annexe 1, et scellé de manière qu'il soit impossible de l'extraire du cadre protecteur sans briser le scellement.

e) Les containers seront présentés tous les deux ans aux autorités compétentes aux fins de vérification et de reconduction éventuelle de l'agrément.

f) L'agrément deviendra caduc lorsque les caractéristiques essentielles du container seront modifiées ou en cas de changement de propriétaire.

2. Nonobstant les dispositions du paragraphe 1 ci-dessus, les containers acheminés uniquement par chemin de fer et appartenant à une administration de chemins de fer membre de l'Union internationale des chemins de fer (UIC) ou immatriculés par elle pourront être agréés et vérifiés périodiquement par cette administration, à moins que les autorités compétentes du pays de ladite administration n'en disposent autrement, et le fait que ces containers sont conformes aux conditions techniques prévues dans le règlement sera indiqué par la présence du signe

i

 sur une face extérieure des containers. Aucun certificat d'agrément ne sera délivré pour les containers ainsi marqués.

CUSTOMS CONVENTION ON CONTAINERS

done at Geneva on 18 May 1956

CERTIFICATE OF APPROVAL

1. **Certificate No.**
2. **To the effect that the container specified below fulfils the conditions for transport under Customs seal*.**
3. **Valid until . . .**
4. **This Certificate must be returned to the Issuing Office when the container is taken out of service, or on change of ownership, on expiry of the period of validity of the certificate, or if there is any material change in any essential particulars of the container.**
5. **Kind of container.**
6. **Name and business address of owner.**
7. **Identification marks and numbers.**
8. **Tare.**
9. **External dimensions in centimetres:**

cm. x	cm. x	cm.
-------	-------	-----
10. **Essential particulars of structure (nature of materials, nature of construction, parts which are reinforced, whether bolts are riveted or welded, etc.)**
.....
11. **Issued at (place) on (date) 19. . . .**
12. **. Signature and stamp of Issuing Office.**

* When the container does not fulfil all the conditions set out in the first two sentences of article 2, paragraph 2, of Annex 1, but fulfils the conditions set out in the said paragraph for the admission to transport under Customs seal by rail only, add the words "by rail".

PROTOCOL OF SIGNATURE



PROTOCOLE DE SIGNATURE

PROTOCOL OF SIGNATURE

At the time of signing the Convention of this day's date the undersigned, being duly authorized, make the following declarations:

1. That the inclusion, for the purpose of calculating duties and taxes, of the weight or value of temporarily imported containers in the weight or value of the goods they contain conflicts with the principle of the temporary admission of containers free of import duties and import taxes. The addition of a legally determined tare weight factor to the weight of goods conveyed in containers is permissible if it is made in virtue of the absence of packing or of the nature of the packing, and not in virtue of the fact that the goods are conveyed by container.

2. The terms of this Convention shall not preclude the application of national or conventional provisions, not of a Customs nature, regulating the use of containers.

3. The terms of this Convention set out minimum facilities. It is not the intention of the Contracting Parties to restrict wider facilities which are granted or may be granted by certain of them in respect of containers. On the contrary, the Contracting Parties will endeavour to grant the maximum possible facilities.

PROTOCOLE DE SIGNATURE

Au moment de procéder à la signature de la Convention portant la date de ce jour, les soussignés, dûment autorisés, font les déclarations suivantes:

1. Le principe de l'admission temporaire des containers en franchise des droits et taxes d'entrée s'oppose à ce que le poids ou la valeur du container importé temporairement soit ajouté au poids ou à la valeur des marchandises pour le calcul des droits et taxes. La majoration du poids de la marchandise d'un coefficient de tare déterminé légalement pour les marchandises transportées en containers est admise à condition qu'elle soit appliquée en raison de l'absence ou de la nature de l'emballage et non du fait que les marchandises sont transportées par containers.

2. Les dispositions de la présente Convention ne mettent pas obstacle à l'application des dispositions nationales ou conventionnelles de caractère non douanier qui réglementent l'utilisation des containers.

3. Les dispositions de la présente Convention déterminent des facilités minimales. Il n'est pas dans l'intention des parties contractantes de restreindre les facilités plus grandes que certaines d'entre elles accordent ou pourraient accorder en matière de containers. Les parties contractantes s'efforceront, au contraire, d'accorder le maximum possible de facilités.

IN WITNESS WHEREOF, the undersigned, being duly authorized thereto, have signed this Protocol.

DONE at Geneva, this eighteenth day of May one thousand nine hundred and fifty-six, in a single copy in the English and French languages, each text being equally authentic.

FOR ALBANIA:

FOR AUSTRIA:

FOR BELGIUM:

FOR BULGARIA:

FOR BYELORUSSIAN SSR:

FOR CZECHOSLOVAKIA:

FOR DENMARK:

EN FOI DE QUOI, les soussignés, à ce dûment autorisés, ont signé le présent Protocole.

FAIT à Genève, le dix-huit mai mil neuf cent cinquante-six, en un seul exemplaire, en langues anglaise et française, les deux textes faisant également foi.

POUR L'ALBANIE:

POUR L'AUTRICHE:

Sous réserve de ratification
Dr. Josef STANGELBERGER

POUR LA BELGIQUE:

Sous réserve de ratification
LEROY

POUR LA BULGARIE:

POUR LA BIÉLORUSSIE:

POUR LA TCHÉCOSLOVAQUIE:

POUR LE DANEMARK:

**FOR THE FEDERAL REPUBLIC
OF GERMANY:**

**POUR LA RÉPUBLIQUE FÉDÉRALE
D'ALLEMAGNE:**

**Subject to ratification
Rudolf STEG**

FOR FINLAND:

POUR LA FINLANDE:

FOR FRANCE:

**POUR LA FRANCE:
Sous réserve de ratification
DE CURTON**

FOR GREECE:

POUR LA GRÈCE:

FOR HUNGARY:

**POUR LA HONGRIE:
Sous réserve de ratification
Simon FERENCZ**

FOR ICELAND:

POUR L'ISLANDE:

FOR IRELAND:

POUR L'IRLANDE:

FOR ITALY:

**POUR L'ITALIE:
Sous réserve de ratification
NOTARANGELI**

FOR LUXEMBOURG:

POUR LE LUXEMBOURG:

Sous réserve de ratification

R. LOGELIN

FOR THE NETHERLANDS:

POUR LES PAYS-BAS:

Pour le Royaume en Europe*

Sous réserve de ratification

W. H. J. VAN ASCH VAN WIJCK

FOR NORWAY:

POUR LA NORVÈGE:

FOR POLAND:

POUR LA POLOGNE:

Sous réserve de ratification

Jerzy KOSZYK

FOR PORTUGAL:

POUR LE PORTUGAL:

FOR ROMANIA:

POUR LA ROUMANIE:

FOR SPAIN:

POUR L'ESPAGNE:

FOR SWEDEN:

POUR LA SUÈDE:

Sous réserve de ratification

G. DE SYDOW

Translation by the Secretariat of the United Nations:

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FOR SWITZERLAND:

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Ch. LENZ

FOR TURKEY:

POUR LA TURQUIE:

FOR UKRAINIAN SSR:

POUR L'UKRAINE:

**FOR THE UNION OF SOVIET
SOCIALIST REPUBLICS:**

**POUR L'UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES:**

**FOR THE UNITED KINGDOM OF GREAT
BRITAIN AND NORTHERN IRELAND:**

**POUR LE ROYAUME-UNI DE GRANDE-
BRETAGNE ET D'IRLANDE DU NORD:**

Subject to ratification

James C. WARDROP

FOR THE UNITED STATES OF AMERICA:

POUR LES ÉTATS-UNIS D'AMÉRIQUE:

FOR YUGOSLAVIA:

POUR LA YOUGOSLAVIE:

I hereby certify that the foregoing text is a true copy of the Customs Convention on Containers, Annexes 1 and 2 and Protocol of Signature, done at Geneva on 18 May 1956, the original of which is deposited with the Secretary-General of the United Nations.

*For the Secretary-General:
The Legal Counsel*

Je certifie que le texte qui précède est la copie conforme du texte de la Convention douanière relative aux containers, des annexes 1 et 2 et du Protocole de signature, en date, à Genève, du 18 mai 1956, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

*Pour le Secrétaire général:
Le Conseiller juridique*

A handwritten signature in black ink, appearing to be 'C. H. ...', written over a horizontal line.

United Nations, New York
31 October 1956

Organisation des Nations Unies, New-York
le 31 octobre 1956

Certified true copy XI.A.9
Copie certifiée conforme XI.A.9
June 2005